

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003.

.Date of hearing : 17.9.2009.

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Narayanpur Power Company Pvt. Ltd. Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Gulbarga Electricity Supply Company Ltd., Gulbarga  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate

This application has been made *inter alia* alleging denial of open access in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. After hearing learned counsel for the applicant, the Commission has directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents immediately, if already not served. The respondents may file their reply by 9.10.2009, with a copy to the applicant. Dasti service has also been permitted.

4. The application shall be re-notified on 14.10.2009.

sd/-  
(K.S.Dhingra)  
Chief (Law)